

THE HIGH COURT OF MEGHALAYA: SHILLONG


CIRCULAR

NO.HCM.II/03/2013/2210

Dated Shillong, the 2nd August, 2021

The effect of the Circular dated 26th April 2021 shall stand extended till Friday, 13th August, 2021, or until further orders, whichever is earlier.

By Order,


REGISTRAR (JUDICIAL SERVICE)

Memo NO.HCM.II/03/2013/2210-A

Dated Shillong, the 2nd August, 2021

Copy to: -

1. The Registrar-cum-PPS to the Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
2. The P.S to Hon'ble Mr. Justice Ranjit V. More, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
3. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
4. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
5. The P.A. to the Registrar General, High Court of Meghalaya, Shillong for favour of kind information of the Registrar General.
6. The Advocate General/Additional Advocate General, Meghalaya, Shillong for favour of kind information.
7. All District & Session Judges, Meghalaya for favour of kind information and necessary action.
8. The Joint Registrar(Listing) cum OSD to the Hon'ble the Chief Justice, High Court of Meghalaya for favour of kind information.
9. The Central Project Co-ordinator, High Court of Meghalaya, Shillong for uploading the same in the Official Website.
10. The President/Secretary, High Court Bar Association, Shillong for kind information
11. The President/ Secretary, Bar Associations of all districts for kind information.
12. Office File.

